

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 257/2010

Date: 26.9.2014

To,
The Director (Technical)
Pragati Power Corporation Limited
(Pragati-III 1371 MW Power Plant)
Himadri, Corporate Office
Rajghat Power House Complex
New Delhi-110 002

Sir,

**Subject : Petition for approval of tariff of Pragati-III CCPP 1371 MW power plant
of Pragati Power Corporation Ltd. for the period from COD up to
31.3.2014**

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by latest by 13.10.2014, with copy to respondents:

- (i) Scheduled date of commissioning of Block-I/Module-I (GT I, STG I, GT II) as a whole, as per investment approval along with a copy of the complete agenda material of the Board Resolution of the PPCL for their Investment approval for the project.
- (ii) Tariff filing forms (Form-1 to Form -5, Form -5C, Form -5D and Form -13B) which are incomplete shall be duly filled. The relevant regulations under which additional capital expenditure have been claimed shall be indicated in Form-9.
- (iii) Actual capital cost as on COD of GT I, GT II, STG I and block as a whole duly audited and certified by Auditor.
- (iv) Detailed reasons for time overrun in COD of the GT I, GT II, STG I and Block-I as a whole shall be justified through PERT chart. Cost overrun due to time overrun shall be quantified with detailed computations, giving break-up of the increase from scheduled COD to actual COD due to escalation in prices in different contract packages, increase in IDC, FC, increase due to change in scope and increase in IEDC, etc

- (v) The amount of Liquidated Damages (LD) recovered / to be recovered for the delay in different contract packages.
- (vi) Amount of initial spares included in the capital cost up to COD of Block-I / Module-I and initial spares ordered in the different packages which are yet to be capitalized up to cut-off-date.
- (vii) The details of infirm power generated from the date of synchronization of different units up to COD of Block-I and the revenue earned (excluding the cost of fuel) from infirm power.

2. No request for further extension of time shall be entertained. In case, no information/ document is filed within the said date, the matter shall be placed below the Commission for further orders.

-S/d-
(B. Sreekumar)
Deputy Chief (Law)